

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
IA No. 203 of 2018 in
DFR No. 522 of 2018

Dated: 09th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Ltd.	Appellant(s)
Vs.		
Maharashtra Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Ms. Rimali Batra for R-2

ORDER
(IA No. 203 of 2018 – for Urgent listing)

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Caveator /Respondent No.-2.

Learned counsel appearing for the Appellant submitted that in the light of the statement made in Paragraph 3 & 4 of the application dated 8.2.2018 may kindly be accepted. The IA No. 203 of 2018 (for urgent listing) may be allowed and the matter may be posted for admission due to the urgency in the matter.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph 3 & 4 of the application dated 8.2.2018 and the reason given for urgency is acceptable. Accordingly, IA No. 203 of 2018 (for urgent listing) is allowed and the matter is posted for admission.

Post the matter for admission on 16.02.2018 after curing the defects.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Ss/pr